



**OFFICE OF THE RECOVERY OFFICER-II**  
**DEBTS RECOVERY TRIBUNAL DEHRADUN**  
Paras Tower, 2nd Floor, Majra Niranjanpur,  
Saharanpur Road, Dehradun

RC/324/202226.02.2024

**WARRANT OF ATTACHMENT OF IMMOVABLE PROPERTY UNDER RULE 48, OF THE SECOND SCHEDULE TO THE INCOME TAX ACT 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT 1993.**  
**UNION BANK OF INDIA V/ M/S KRISHNA UDYOG & ORS.**

To  
(CD 1) M/S KRISHNA UDYOG BEHIND JAIN MANDIR, VILLAGE VAHELNA MUZAFFARNAGAR, UTTAR PRADESH. (CD 2) VAIBHAV GOEL R/O 675, PATEL NAGAR, PARGANA TEHSIL MUZAFFARNAGAR, UTTAR PRADESH. (CD 3) SANJAY GOEL R/O 675, PATEL NAGAR, PARGANA TEHSIL MUZAFFARNAGAR, UTTAR PRADESH. (CD 4) DEEP CHAND GOEL R/O 675, PATEL NAGAR, PARGANA TEHSIL MUZAFFARNAGAR, UTTAR PRADESH.

**Certificated Debtors**  
Whereas (C.D.) **M/S KRISHNA UDYOG & ORS** has failed to pay the sum of **Rs. 23,99,957.83 (Rupees Twenty Three Lakhs Ninety Nine Thousands Nine Hundred Fifty Seven And Paise Eighty Three Only)** along with pendente lite and future interest @ 7.00 % Simple Interest Yearly w.e.f. 20/03/2021 till realization and costs of Rs 26000.00 (Rupees Twenty Six Thousands Only) due against you as per Recovery Certificate issued dated 19.10.2022 by the Hon'ble Presiding Officer, Debts Recovery Tribunal, Dehradun in OA 129/2021.  
Whereas (C.D.) **M/S KRISHNA UDYOG & ORS** were ordered by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DEHRADUN who had issued the Recovery Certificate dated 19.10.2022 in O.A. No. 129/2021 to pay to the Certificate holder Bank/F.I. **Rs. 23,99,957.83 (Rupees Twenty Three Lakhs Ninety Nine Thousands Nine Hundred Fifty Seven And Paise Eighty Three Only)** along with pendente lite and future interest @ 7.00% Simple Interest Yearly w.e.f. 20/03/2021 till realization and costs of Rs. 26000.00 (Rupees Twenty Six Thousands Only) and whereas the said has not been paid.  
2. It is ordered that you the Certificate Debtor as set forth are hereby prohibited and restrained until further order of the undersigned from transferring or charging the under mentioned property in anyway, and that all persons be, and that they are hereby prohibited from taking any benefit under such transfer or charge.  
3. You are required to appear before the Recovery Officer, **DEBTS RECOVERY TRIBUNAL DEHRADUN on 05.04.2024 at 10.30 A.M.** to take notice of the date to be fixed for settling terms of prodomation of sale.  
**Property Type: IMMOVABLE PROPERTY** Detail Of Property: (I) Commercial Shop No. 28/2-B, measuring area 10 Sq. Mtrs., situated at New Mandi, Muzaffarnagar, Uttar Pradesh in the name of CD No. 4 Mr. Deep Chand Goel, Bounded as under- East- Rasta, West- Shop of Devender Kumar North- Shop of Naveen Kumar South- Shop of Yogesh Kumar (II) Commercial Shop No. 28/2-B, measuring area 2.12 Sq. Mtrs., situated at New Mandi, Muzaffarnagar, Uttar Pradesh in the name of CD No. 4 Mr. Deep Chand Goel, Bounded as under-East- Rasta, West- Property of Seller North- Shop of Purchaser South- Remaining part of Seller (III) Commercial Shop No. 29 B measuring area 41.24 Sq. Mtrs.; situated at New Mandi, Muzaffarnagar, Uttar Pradesh in the name of CD No. 3 Mr. Sanjay Goel and CD No. 4 Mr. Deep Chand Goel, Bounded as under-East Rasta, West- Shop of Devender Kumar North-Shop of Naveen Kumar South- Shop of Yogesh Kumar  
Given under my hand and seal of this Tribunal on this date: 26.02.2024.

**RECOVERY OFFICER-II, DEBTS RECOVERY TRIBUNAL, DEHRADUN**



**THE KANGRA CO-OPERATIVE BANK LTD.**  
Head office at: C-29, Community Centre, Pankha Road, Janak Puri, New Delhi - 110086.  
Phone: 011-26511042, 26511043, 26511044.  
E-mail: legal@kangrabank.com, legal1@kangrabank.com Website: www.kangrabank.com

APPENDIX IV  
(See rule 8(1))

**POSSESSION NOTICE**  
(For immovable property)

Whereas, the undersigned being the Authorized Officer of "The Kangra Co-operative Bank Ltd.", Head office at, C-29, Community Centre, Pankha Road, Janak Puri, New Delhi - 110086, having its registered office at 1916, Chuna Mandi, Pahar Gani, New Delhi-110055, under The Securitization and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule [3] of The Security Interest (Enforcement) Rules, 2002, the Bank had issued a demand notice on dated 10-02-2023, calling upon the Legal Heirs of borrower & Mortgagor Late Sh. Sher Singh Patial, namely Smt. Santosh Kumari W/o. Late Sh. Sher Singh Patial R/o. 1/4649/154, Gali No. 6, Near Budh Bazar, New Modern Shahdara, Mandoli Road, Shahdara, Delhi-110032 & Ms. Kanchan Lata W/o Sh. Amit Lakhanpal D/o. Late Sh. Sher Singh Patial R/o. 1/4649/154, Gali No. 6, Near Budh Bazar, New Modern Shahdara, Mandoli Road, Shahdara, Delhi-110032 & Ms. Reena D/o. Late Sh. Sher Singh Patial R/o. 1/4649/154, Gali No. 6, Near Budh Bazar, New Modern Shahdara, Mandoli Road, Shahdara, Delhi-110032 & Mrs. Dimpy Patial W/o Sh. Kapil Kumar D/o. Late Sh. Sher Singh Patial, R/o. 1/4649/154, Gali No. 6, Near Budh Bazar, New Modern Shahdara, Mandoli Road, Shahdara, Delhi-110032 & Ms. Antima Patial W/o. Sh. Jitender Kapoor D/o. Late Sh. Sher Singh Patial, R/o. 1/4649/154, Gali No. 6, Near Budh Bazar, New Modern Shahdara, Mandoli Road, Shahdara, Delhi-110032, to repay the amount mentioned in the notice being **Rs.9,79,131/- (Rupees Nine Lakhs Seventy Nine Thousand One Hundred Thirty One Only)**, together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of the notice till the date of payment, with in 60 days from the date of receipt of the notice.  
The above mentioned Legal Heirs of borrower & mortgagor Late Sh. Sher Singh S/o. Late **Sh. Ram Dass Patial** having failed to repay the amount, notice is hereby given to the legal heirs of the borrower & mortgagor Late Sh. Sher Singh S/o. Late Sh. Ram Dass Patial and the public in general that the Bank has taken Possession of the property described here in below in exercise of powers conferred under sub-section (4) of section 13 of The Securitization and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, read with rule [8] of The Security Interest (Enforcement) Rules, 2002, on this 02nd. day of April 2024.  
All the Legal Heirs of borrower & mortgagor late Sh. Sher Singh S/o. Late Sh. Ram Dass Patial in particular and the public in general is hereby cautioned not to deal with the mortgaged property and any dealings with the property will be subject to the charge of "The Kangra Co-operative Bank Ltd.", for an amount of Rs.9,79,131/- together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of notice till the date of realization together with all the costs incurred by the Bank in realizing the said amount.  
The Legal heirs of borrower & mortgagor Late Sh. Sher Singh S/o. Late Sh. Ram Dass Patial attention is also been invited towards provisions of Sub-Section (8) of Section 13 of The Securitization and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, in respect of time available, to redeem the below mentioned mortgaged property/Secured Asset.

**DISCUPTION OF THE PROPERTY**

The property under consideration is entire built up property area measuring 70 sq. Yards.  
All that part and parcel of the BUILT UP PROPERTY AREA MEASURING 70 SQ.YDS., BEARING PROPERTY No.1/4649/154, OUT OF KHASRA No.185/2, CONSISTING OF ACCORDING TO THE SITE, WITH THE RIGHTS TO CONSTRUCT UP TO THE LAST STOREY, SITUATED AT VILLAGE CHANDRAWALI ALIAS SHAHDARA, IN THE ABADI OF GALI NO.6, NEW MODERN SHAHDARA, ILLAQ SHAHDARA, DELHI. Falling Under the Registration of Sub-Registrar, IVA- Shahdara, Delhi.  
Bounded as under :- EAST: GALI 15FT WIDE, WEST: PROPERTY OF OTHERS, NORTH : GALI 10FT WIDE, SOUTH : PROPERTY OF OTHERS.  
(HARISH SHARMA)  
AUTHORISED OFFICER  
THE KANGRA CO-OPERATIVE BANK LTD.  
HEAD OFFICE AT: C-29, COMMUNITY CENTRE, PANKHA ROAD, JANAKPURI, NEW DELHI-58  
Phone No.9013568418,9013568419.  
Place: DELHI  
DATED: 02-04-2024



**Jammu & Kashmir Bank Limited**  
Cluster Office (Lucknow), Ameen Complex,  
Akbari Gate Lucknow - 03  
Email: cluluck@jkbmail.com

Ref. No. jkb/Adv/Haridwar/2024Date : 03/04/2024

**POSSESSION NOTICE**  
Notice under Section 13 (4) of the SARFAESI ACT, 2002 read with Rule 8 (1) of the Security (Enforcement) Interest Rules, 2002

Whereas the undersigned, as the Authorized Officer of the Jammu & Kashmir Bank Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 and in exercise of powers under section 13(2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices dated 16.01.2024 thereby calling upon the Borrower's namely  
1) M/S Anand Box Corrugation Prop: Mr. Rahul Anand S/o Sh. Ramji Lal Anand R/o H No. 9-Nand Vihar Gurukul Kangadi, P.O.-01 Opposite Avdhoot Mandal Ashram, Hardwar, Hairdwar, Uttarakhand-249404, (Borrower cum Mortgagor)  
2) Mr. Ramji Lal S/o Sh. Shyam Lal, R/o H No. 9-Nand Vihar, Gurukul Kangadi, P.O.-01 Opposite Avdhoot Mandal Ashram, Hardwar, Hairdwar, Uttarakhand-249404 (Guarantor)  
3) Mrs. Anita Lal W/o Sh. Ramji Lal R/o H No.9-Anand Vihar, Gurukul Kangadi, P.O.-01 Opposite Avdhoot Mandal Ashram, Hardwar, Hairdwar, Uttarakhand-249404 (Guarantor cum Mortgagor)  
to repay an amount **Rs.87,36,217.77 (Rupees Eighty Seven Lakh Ninety Six Thousand Two Hundred Seventeen and Paise Seven Only)** being the balance outstanding as on 10.01.2024 in the account of the Borrower, within 60 days from the date of the said notice together with the future interest and other charges thereon.  
The said borrower having failed to repay the said amount, notice is hereby given to the said borrowers in particular and the public in general that the undersigned against dealing with the said property in any manner whatsoever and any dealings with the said property will be subject to the charge of the J & K Bank Limited for the amount in aggregating to **Rs. 73,70,772.00 (Rupees Seventy Three Lacs Seventy Thousand Seven Hundred Seventy Two Only)** together with future interest thereon from 01.04.2024 and Other Charges incurred or to be incurred.  
The borrower's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

**Desheption of the Immovable Property**

As per the schedule provided in mortgage deed/latest particulars including any accreditations)  
**Extension of Charge on Equitable Mortgage of**  
1) Property at Plot No.36 & 37,Khasra No.659 M at Anand Vihar Colony, Village, Jwalapur Pargana Jwalapur, Hairdwar measuring 4800 Sq.ft. in the name of Mr. Rahul Anand S/o Sh. Ramji Lal.  
2) Property at Plot No.20 & 21,Khasra No.659 M at Anand Vihar Avasiya Colony,Village Jwalapur,Pargana Jwalapur, Hairdwar Measuring 5200 Sq.ft. in the name of Smt. Anita W/o Sh. Ramji Lal.  
**Date : 03.04.2024**  
**Place : Haridwar**  
**Authorized Officer**  
**Noorul Ameen Shah**

Registered office Corporate Headquarters M.A. Road, Srinagar 190001 Kashmir, India **T +91 (0)194 2481 930-35**  
**F +91 (0)194 248 1928** **CIN: L65110JK1938SGC000048**  
**E info@jkbmail.com W www.jkbank.net**



**STATE BANK OF INDIA**  
Retail Assets Central Processing Cell (16683)  
F-40, Second Floor, Ring Road, South Ex-I,  
New Delhi-110049, Email : sbi.16683@sbi.co.in

**DEMAND NOTICE**  
Notice U/s 13(2) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002  
(Hereinafter called Act)  
Whereas the undersigned being the Authorised Officer of State Bank of India under SARFAESI Act and in exercise of powers conferred under Section 13(12) read with Rule 3 of Rules, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers / mortgagors / guarantors listed here under (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of this Notice, as per detail given below. The said Notice has either been returned undelivered by the postal authorities or have not been acknowledged by the borrowers / mortgagors / guarantors. Hence the Bank by way of abundant caution is effecting this publication of the demand notice. The undersigned has, therefore, caused these Notice to be pasted on the premises of the last known addresses of the said Borrowers/ mortgagors / guarantors as per the said Act. Copies of the said Notices are available with the undersigned; and the said Borrowers / mortgagors / guarantors, may, if they so desire, collect the said copies from the undersigned on any working day during normal office hours. Against the above background, Notice is hereby given, once again, to said Borrowers / mortgagors / guarantors to pay to State Bank of India, within 60 days from the date of publication of this Notice, the amounts indicated here in below together with future interest at contractual rates and rests from the dates mentioned below till the date of payment under the loan & other documents. As security for due repayment of the loan, the following assets have been mortgaged / hypothecated to State Bank of India by the respective borrowers / mortgagors / guarantors fail to make payment to State Bank of India's aforesaid, Then State Bank of India shall proceed against the above secured assets under Section 13(4) of the SARFAESI Act and Rules entirely at the risk of the said borrowers / mortgagors / guarantors as to the costs and consequences. Further, attention is invited to provisions of Sub-section (B) of the Section 13 of the Act, in respect of time available, to redeem the secured assets. You are prohibited under the SARFAESI Act from transferring the secured assets, whether by way of sale, Lease or other wise with out the prior written consent of State Bank of India. Any person who contravenes or abets contravention of the provisions of the Act or Rules shall be liable for imprisonment and / or fine as given under Section 29 of the Act.

| Name and Address of Borrower / Mortgagor / Guarantor                                                                                                                                                                                                                                      | Details of the security to be enforced                                                                                                                                           | Amount O/s as per 13(2) notice                                                                                                                           | Demand Notice Date                                                                     |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------|
| <b>Mr. Bishwadeb Sarkar S/o Mr. Bikash Chandra Sarkar, 1. F-156, Lane No. 05, Upper Ground Floor, Pandav Nagar, Mayur Vihar - 1, Delhi - 110091., 2. Flat No. E, 3rd Floor, Dream Exotica, Block-6, Holding No. 109, Badu, P.S. Barasat, 53, Abdalpur, Kolkata, West Bengal - 700155.</b> | <b>SCHEDULE 'C'</b><br><b>PART I</b><br><b>Car RC</b> No. DL3CCN9684<br><b>Model:</b> Maruti Ciaz Zeta<br><b>Engine No:</b> K14BN7204705<br><b>Chassis No:</b> MA3EXMG1S00336850 | <b>Rs. 3,49,135/-</b><br>(Rupees Three Lakh Forty Nine Thousand One Hundred Thirty Five only) with further interest and incidental expenses, costs etc.  | <b>15-03-2024</b><br><b>NPA Date</b> 13-08-2023<br><b>Car Loan A/c No.</b> 37654924877 |
| <b>Mrs. Poonam Pandey and Mr. Pran Nath Pandey, 1. H. No. 209/9, D-Block Krishna Park, Delhi Khanpur Near Cambridge School, Pousha Bhawan New Delhi - 110062, 2. K-3/602, Kingsbury Tower TDI City, Kundli Sonipat, Haryana - 131028.</b>                                                 | <b>SCHEDULE 'C'</b><br><b>Car RC</b> No. DL12CN9962<br><b>Model:</b> Mahindra Marazzo 7 STRM8<br><b>Engine No:</b> ESJZJ97690<br><b>Chassis No:</b> MA1WAZE51J2J39946            | <b>Rs. 10,76,791/-</b><br>(Rupees Ten Lakh Seventy Six Thousand Seven Hundred Ninety One only) with further interest and incidental expenses, costs etc. | <b>18-03-2024</b><br><b>NPA Date</b> 16-03-2024<br><b>Car Loan A/c No.</b> 38019056622 |

**Date - 04.04.2024****Place - New Delhi****Authorised Officer, State Bank of India**



**punjab national bank**  
(A Government of India Undertaking)  
Circle SASTRA, SCO 43, 2nd Floor, Phase 2, Sector 54, SAS Nagar (Mohali) - 160055, E-mail: cs8312@pnb.co.in

[See Rule 8(1)] **POSSESSION NOTICE** (for Immovable Property/ies)

Whereas, the undersigned being the Authorized Officer of the PUNJAB NATIONAL BANK, CIRCLE SASTRA, SCO 43, 2nd FLOOR, PHASE-2, MOHALI (PUNJAB), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act (Second) Ordinance, 2002 (Ord. 3 of 2002) (Now Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002) (Act No. 54 of 2002) dt. 17. 12.2002 and in exercise of powers conferred under section 13(12) read with rule 3 (Substituted for "Rule 9" vide GSR 1046(E), dt. 03.11.2016, w.e.f. 04.11.2016) of Security Interest (Enforcement) Rules 2002, issued a Demand Notice to the Borrower(s) on the date mentioned hereunder calling upon the Borrower(s) to repay the amount mentioned in the respective demand notices within 60 days from the date of receipt of the said notice.  
The Borrower(s) having failed to repay the amount, notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 read with Rule 8 of the Security Interest (Enforcement) Rules, 2002.  
The Borrower(s) in particular and public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the PUNJAB NATIONAL BANK, BRANCH OFFICE SIRHIND (045310), for an amount(s) of mentioned here below and interest thereon.  
[The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.]

| Name of the Borrower(s) / Guarantor(s) / Mortgagor(s)                                                                                                                                                                                                       | Description of the Immovable Property/ies                                                                                                                                                                                                                                                                                                                                                                                             | Date of Demand Notice | Date of Possession | Amount Recoverable                                                                                                                                                                                              |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------|--------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <b>Borrower(s) / Mortgagor(s)- (1) Mr. Vikas Kaura S/o Sh. Ashok Kumar, Address:- H. No. 3137, Ward No. 9, Sirhind, Distt. Fatehgarh Sahib (2) Mr. Gaurav Kaura S/o Sh. Ashok Kumar, Address:- H. No. 3137, Ward No. 9, Sirhind, Distt. Fatehgarh Sahib</b> | House measuring 0K-3-6/17M (03.35M)<br>House No. 3172, Ward No. 9/906 sq. ft.) Double Storey at Nai Abadi Sirhind, Distt. Fatehgarh Sahib, Vaska No. 2899 dtd. 13.02.2015<br>House of Sh. Madan Lal 24/6"; East: Street Bahi 37"; South: Shop of Amarjil Singh & Parmajil Singh 24/6"; West: House of Dr. Goyal 37" Belonging to Sh. Gaurav Kaura S/o Sh. Ashok Kumar and Sh. Vikas Kaura S/o Sh. Ashok Kumar (Borrower / Mortgagor). | 08.07.2019            | 02.04.2024         | Rs. 21,53,564.19 as on 31.05.2019 with interest debited upto 31.05.2019 with further interest w.e.f. 01.06.2019 plus penal interest and other legal expenses at contract rate till the date of payment in full. |

**Dated: 03.04.2024****Place: Mohali****AUTHORIZED OFFICER**



**Canara Bank**  
Nehru Place Branch, DDA Building, Ground floor, Near Paras Cinema, Outer Ring Road, Nehru Place, New Delhi - 110019(IN)

**NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT)**

In respect of loans availed by below mentioned borrowers / guarantors from CANARA BANK, which have become NPA with below mentioned balance outstanding on dates mentioned below. I have already issued detailed Demand Notice dated as mentioned below Under Sec. 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 by Registered Post / Speed Post / Courier with acknowledgement due to you which has been returned undelivered / acknowledgment not received. We have indicated our intention of taking possession of securities owned on one of you as per Sec. 13(4) of the Act in case of your failure to pay the amount mentioned below within 60 days. In the event of your not discharging liability as set out herein above the Bank / Secured Creditor may exercise any of the right conferred under section 13(4) of SARFAESI Act., Details of Liabilities are as under:-

| Sr. No. | Name of Borrowers/Guarantors & Date of NPA                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Demand Notice Date                                                              | Details of Secured Assets                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
|---------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1       | M/s Farever Selections, Represented By Its Prop. Smt Mahima Batra W/o Kamal Batra, C- 2/ 45, Phase-2 Ashok Vihar, North West Delhi, Delhi- 110052<br>Also at: A-76 Wazirpur Industrial Area, Delhi- 110052<br>Smt. Mahima Batra W/o Kamal Batra, C- 31, Gali No. 4, Mahendru Enclave, Azadpur, North West Delhi, Delhi- 110033 Also at: LIG Flat No. 62- B, 1st Floor, Block 8 Pocket B- 4, Phase 2, Ashok Vihar, Delhi- 110052<br>Shri Kamal Batra S/o Suresh Kumar Batra, C- 31, C-Block, Mahendru Enclave, Azadpur, North West Delhi Delhi- 110033 Also at: Ground Floor, LIG Flat No. 133-A, Block-QU, Pitampura, Delhi- 110034<br>Shri Suresh Kumar Batra S/o L.R. Batra, C-31, Kamlavas Lane- 04, Mahendru Enclave, Shanjar Pur Ns Mandi North West Delhi, Model Town Delhi- 110033<br>Also at:, Ground Floor, LIG Flat No. 133-A, Block- QU, Pitampura, Delhi- 110034 | 01-04-2024<br>Rs. 1,67,52,365.97 as on 01.04.2024 with further interest thereon | Movable<br>Stocks and Book Debts in the name of M/s Farever Selections<br>Immovable<br>DDA built freehold LIG Flat bearing No. 62- B, on First Floor, in pocket B- 4, along with Scooter Garage on Ground Floor, situated at Ashok Vihar, Phase-II, Delhi- 110052 with the freehold rights of the land under the said flat, in the name of Smt Mahima Batra<br>Shop bearing Pvt No. 2, area measuring 31.3 sq mtr (Size 14' x 21'), on Ground Floor, without roof rights, part of LIG Flat bearing No. 133-A, in block QU, situated at Pitampura, Delhi, with all fittings and fixtures, with the proportionate freehold rights of the land, underneath in the name Sh Kamal Batra and Sh Suresh Kumar Batra |

**Loan Accounts have been classified as a NPA on 26-03-2024**

The above mentioned Borrowers / Guarantors are advised (1) To collect the original notice from the undersigned for more and complete details and (2) To pay the balance outstanding amount interest and costs etc. within 60 days from the date of notice referred to above to avoid further action under the SARFAESI Act.  
**Dated : 03-04-2024, Place : New Delhi****Authorized Officer, CANARA BANK**



**punjab national bank**  
...the name you can BANK upon!

**पंजाब नैशनल बैंक**  
.....मरोसे का प्रतीक  
(A GOVERNMENT OF INDIA UNDERTAKING)  
**CIRCLE SASTRA CENTRE, NOIDA; SH-12 JAGAT SHOPPING COMPLEX GAMMA 1 GREATER NOIDA GAMMA-1** E-mail: cs8290@pnb.co.in

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.**

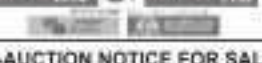
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorized Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

| Lot No | Name of the Branch<br>Name of the Account<br>Name & addresses of the Borrower/ Guarantors Account                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Description of the Immovable Properties Mortgaged/ Owner's Name [mortgagers of property(ies)]                                                                                                | SCHEDULE OF SALE OF THE SECURED ASSETS                                                                                                                                                                           |                                                                                    | A) Dt. Of Demand Notice u/s 13(2) of SARFAESI ACT 2002<br>D) Outstanding Amount as on 30.09.2023<br>C) Possession Date u/s 13(4) of SARFAESI ACT 2002<br>D) Nature of Possession Symbolic/Physical/ Constructive | A) Reserve Price<br>B) EMD (last date of deposit of EMD)<br>C) Bid Increase Amount | Date/ Time of E-Auction                 | Details of the encumbrances known to the secured creditors | Name & Contact No. of Authorised Officer |
|--------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------|-----------------------------------------|------------------------------------------------------------|------------------------------------------|
|        |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |                                                                                                                                                                                              | A) Dt. Of Demand Notice u/s 13(2) of SARFAESI ACT 2002<br>D) Outstanding Amount as on 30.09.2023<br>C) Possession Date u/s 13(4) of SARFAESI ACT 2002<br>D) Nature of Possession Symbolic/Physical/ Constructive | A) Reserve Price<br>B) EMD (last date of deposit of EMD)<br>C) Bid Increase Amount |                                                                                                                                                                                                                  |                                                                                    |                                         |                                                            |                                          |
| 1.     | Sec 66 Noida<br>Dilip Singh S/o Bharat Singh<br>18086771000011, 18086015000937, 18086051000014<br>Borrower : Dilip Singh S/o Bharat Singh<br>1) Flat No 196 B (First Floor) Block SK (Shramik Kunj) Sector 66 Noida Distt GB Nagar                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Residential Flat No 196 B (First Floor) Block SK (Shramik Kunj), Sector 66 Noida Distt GB Nagar Area measuring 24.16 Sq.mtrs In the name of Sh. Dilip Singh S/o Sh. Bharat Singh             | (A) 04.03.2023<br>(B) Rs. 12,95,071.24 (Rupees Twelve lakh ninety five thousand seventy one and twenty four paise) plus interest and charges thereon.<br>(C) 16.06.2023<br>(D) (Symbolic)                        | (A) Rs. 9,63,000/-<br>(B) Rs. 96,300/- (29.04.2024)<br>(C) Rs. 10,000/-            | 30.04.2024<br>11 AM to 4 PM                                                                                                                                                                                      | NOT KNOWN                                                                          | Darshan Lal Bhalla<br>Mob.: 95607 35577 |                                                            |                                          |
| 2.     | Roza Yakubpur<br>Amit Kumar Sharma and Divya Sharma 454400NC0000477<br>Borrower : Sh Amit Kumar Sharma & Smt. Divya Sharma W/o Amit Kumar Sharma<br>1) House No B 106 First Floor B Block Gagan Enclave , Village Dundahera Ghaziabad Uttar Pradesh 201001 2) Ms Ananya Sharma (Legal Hier of Lt. Sh. Amit Kumar Sharma) House No B 106 First Floor B Block Gagan Enclave , Village Dundahera Ghaziabad Uttar Pradesh 201001 3) Master Gaurav Sharma (Legal Hier of Lt. Sh. Amit Kumar Sharma) House No B 106 First Floor B Block Gagan Enclave , Village Dundahera Ghaziabad Uttar Pradesh 201001 4) Divya Construction (Proprietor : Divya Sharma) House No B 106 First Floor B Block Gagan Enclave, Village Dundahera Ghaziabad Uttar Pradesh 201001 Guarantor : Smt Rani Chaudhary 2) A – 1 / 119 A DLF Dilshad Extension II Shahibabad Ghaziabad | House No B 106 First Floor B Block Gagan Enclave , Village Dundahera Ghaziabad Uttar Pradesh 201001 Area 93.24Sq.mtr Owned by Sh. Amit Kumar Sharma & Smt Divya Sharma W/o.Amit Kumar Sharma | (A) 22.03.2023<br>(B) Rs. 44,05,960.40 (Rupees Forty four lakh five thousand nine hundred thirty and forty paise) plus interest and charges thereon.<br>(C) 23.06.2023<br>(D) (Symbolic)                         | A) Rs. 32,22,000/-<br>B) Rs. 3,22,200/- (29.04.2024)<br>C) Rs.10,000/-             | 30.04.2024<br>11 AM to 4 PM                                                                                                                                                                                      | NOT KNOWN                                                                          | Darshan Lal Bhalla<br>Mob.: 95607 35577 |                                                            |                                          |

**TERMS AND CONDITIONS:** The Sale shall be subject to the Terms & Conditions prescribed in the Security Interest(Enforcement) Rules 2002 and to the following further conditions.  
The auction sale will be "online through e-auction portal: WWW.MSTCECOMMERCE.COM and property can be searched on WWW.E-BIKRAY.COM.  
**STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002**  
**Date: 03.04.2024, Place: Greater Noida****AUTHORIZED OFFICER, PUNJAB NATIONAL BANK**

**"IMPORTANT"**

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.



**CORRIGENDUM**

**E-AUCTION NOTICE FOR SALE OF IMMOVABLE PROPERTIES**  
The sale notice, for sale of immovable properties of **Sl. No.: 1, Branch: ARB-Ghaziabad, Borrower: M/s APM International** was published on 30.03.2024 in Financial Express (Delhi edition English) under Sarfaesi act. The date of Sale Notice should be read as **16.04.2024** instead of **14.04.2024**. The other terms and conditions will remain the same.  
**Date: 03.04.2024**  
**Place: Ghaziabad**  
**Authorized Officer,**  
**Union Bank of India**



**Indian Overseas Bank**  
KRIHBCHO, NOIDA BRANCH  
(Address : A 8-10, Sector 1, KRIHBCHO Bhavan, Noida-201301, Uttar Pradesh  
Email ID : iob1725@iob.in)

**Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (Rules)**

1. Whereas the undersigned being the Authorized Officer of Indian Overseas Bank under SARFAESI Act and in exercise of powers conferred under Section 13(12) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers/ mortgagors/ guarantors listed hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below.  
2. The said Notices have been returned undelivered by the postal authorities / have not been duly acknowledged by the borrowers/mortgagors/guarantors. \* Hence the Bank of abundant caution is effecting this publication of the demand notice. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers/mortgagors/guarantors as per the said Act. Copies of the said Notice are available with the undersigned and the said Borrowers/mortgagors/guarantors, may if they so desire, collect the said copies from the undersigned on any working day during normal office hours.  
3. Against the above background, Notice is hereby given, once again, to said Borrowers/ mortgagors/ guarantors to pay to Indian Overseas Bank, within 60 days from the date of publication of this Notice, the amounts indicated/payable as given below under the loan & other documents. As security for due repayment of the loan, the following assets have been mortgaged to Indian Overseas Bank by the respective parties as below.

| S No. | Name of the Borrowers/ Mortgagors/ Guarantors with address                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Total Outstanding* as on 18.03.2024 (in Rs) | Description of Secured Assets                                                                                                                                                                                                                                                                                                                    | Date of Demand Notice |
|-------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------|
| 1.    | <b>DAYNISH PRIYA SINGH (Borrower &amp; Mortgagor)</b><br>S/o Raj Pal Singh<br><b>Permanent / Communication Address :</b><br>Residential Flat No. S.F.-1, on Second Floor measuring 850 sq. ft., with roof rights, built up on Plot No. J-21 & J-22, situated in the Colony known as Balaji Enclave Colony, out of Khasra No. 1455 & 1462, in the area of Village Ralspur, Pargana Dasna, Tehsil & District Ghaziabad, Uttar Pradesh-201002.<br><b>Office Address :</b> Bhasin Infotech and Infrastructure Pvt. Ltd., Grand Venice Mall Site -4 , Plot No. SH 3, Near Pari Chowk, Greater Noida -201306 | <b>Rs. 22,50,474.26</b>                     | Residential Flat No. S.F.-1, on Second Floor measuring 850 sq. ft., with roof rights, built up on Plot No. J-21 & J-22, situated in the Colony known as Balaji Enclave Colony, out of Khasra No. 1455 & 1462, in the area of Village Ralspur, Pargana Dasna, Tehsil & District Ghaziabad, U.P.<br>Owned by Daynish Priya Singh S/o Raj Pal Singh | 19.03.2024            |
| 2.    | <b>PUSHPA PRIYA SINGH (Guarantor)</b><br>S/o Raj Pal Singh<br><b>Permanent / Communication Address :</b><br>30-A, NEAR D.D.P.S. SCHOOL, NASIRPUR, GHAZIABAD - 201001<br>UTTAR PRADESH.<br><b>Office Address :</b> INTERNATIONAL TRADE AND EXHIBITIONS INDIA PVT LTD, B-309, 3RD FLOOR, STATESMAN HOUSE, 29 BAKHAMBHAR ROAD NEW DELHI 110001                                                                                                                                                                                                                                                            |                                             |                                                                                                                                                                                                                                                                                                                                                  |                       |

\* payable with further interest at contractual rates/rests as agreed from the date mentioned above till date of payment.  
4. If the said borrowers/ mortgagors / guarantors fail to make payment to Indian Overseas Bank as aforesaid, then Indian Overseas Bank shall proceed against the above secured assets under Section 13(4) of the SARFAESI Act and Rules entirely at the risks, costs and consequences of the said borrowers/ mortgagors/guarantors.  
5. Further, the attention of borrowers/ mortgagors / guarantors is invited to provisions of Sub-section (8) of the Section 13 of the Act, in respect of time available to them to redeem the secured assets.  
6. The said Borrowers/ mortgagors / guarantors are prohibited under the SARFAESI Act from transferring the secured assets, whether by way of sale, lease or otherwise without the prior written consent of Indian Overseas Bank. Any person who contravenes or abets contravention of the provisions of the Act or Rules shall be liable for imprisonment and/ or fine as given under Section 29 of the Act.  
**Date : 03/04/2024**  
**Place : Noida**  
**Sd/- Authorized Officer,**  
**Indian Overseas Bank**

**FORM A**  
**PUBLICANNOUNCEMENT**  
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF DELTA ENERGY SYSTEMS (INDIA) PRIVATE LIMITED**

| 1. NAME OF THE CORPORATE PERSON                                                      | DELTA ENERGY SYSTEMS (INDIA) PRIVATE LIMITED    |
|--------------------------------------------------------------------------------------|-------------------------------------------------|
| 2. DATE OF INCORPORATION OF CORPORATE PERSON                                         | 14/11/1996                                      |
| 3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED                | Registrar of Companies (NCT of Delhi & Haryana) |
| 4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON | U32308HR1996PTC034410                           |